

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20515/2006

(From the judgement and order dated 16/06/2005 in WA No. 767/2005 of The
HIGH COURT OF KERALA AT ERNAKULAM)

SAJI GEEVARGHESE

Petitioner(s)

VERSUS

ACCOUNTS OFFICER & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report))
(For final disposal)

Date: 10/04/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR
HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s) Dr. M.P. Raju, Adv.
Mr. Abraham Pattiyani, Adv.
Ms. Manju A. Pattiyani, Adv.
Mr. Jose Abraham, Adv.
Mr. Ashwani Bhardwaj, Adv.

For Respondent(s)
Mr. P.V. Dinesh, Adv.

For RR 1-3 Mr. K.C. kaushik, Adv.
Mr. Rahul Kaushik, Adv.
Ms. Shilpi Kaushik, Adv.
Mr. Ashok Kumar Singh ,Adv

UPON hearing counsel the Court made the following
ORDER

Learned counsel for the respondent is directed to produce the
report of the investigation done by the S.D.E. and he should also inform
the Court as to what is the normal procedure for investigation in case a
complaint is received of the excessive billing. He should produce the
relevant Rules and Regulations bearing on the subject.

Put up this matter after four weeks.

(Sukhbir Paul Kaur) (Vijay Dhawan)

Court Master Court Master

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Court Master Court Master